(a) whether there is any proposal under Government's consideration to exempt those people from income-tax who have resolved not to marry in order to control the pomi-lation growth; and

(b) if so, the details thereof?]

स्वास्थ्य श्रौर परिवार नियोजन मंत्रालय में उपमंत्री (श्री कोंडा जी वासप्पा) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता ।

t[THE DEPUTY MINISTER IN THF MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJI BASAPPA) : (a). No.

(b) Does not arise.1

Criteria for the grant-in-aid to the aided educational institution

1416. SHRI B. S. SHEKHAWAT: SHRI C. P. MAIHI:

Will the Minister of EDUCATION, SO-CIAL WELFARE AND CULTURE he pleased to refer to the reply to Starred Question 224 given in the Rajya Sabha on the 31st July, 1974 and State:

(a) what is the policy of Government in the matter of payment of grant-in-aid to the educational institutions which do not accept the directions of the Directorate of Education, Delhi, in the matter of making appointment and termination of services of teachers working in aided schools;

(b) whether, after paying the full grant to an institution, a person against whom enquiries in regard to his integrity and honesty are under investigation, is allowed to function on a very responsible post. viz, as in the case of the Principal V.D.U S.

f [] English translation. 40 RSS/74-^1 Ramjas higher Secondary School, No. 1, Ballimaran, Delhi; and

(c) if not, what action Government propose to take in such cases ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) In case where the instructions are flouted, the grant-in-aid is suspended or stopped as deemed desirable and the School is brought on direct payment. There is also a provision for taking over the Management of the school temporarily.

(b) and (c). Action is taken as per rules 115-120 of the Delhi School Education Rules, 1973. Shri R. P. Gupta, who is acting as Principal in V. D. U. S. Ramjas Higher Secondary School No. 7. Ballimaran, Delhi, is drawing the pay of a P.G.T. only and the approval to Shri R. P. Gupta's appointment as Principal is held up pending enquiry against him.

Prime Minister's warning to wheat traders

1417. SHRI S. G. SARDESAI: DR. Z. A. AHMAD: SHRI I. D. SINHA : SHRI BHOLA PRASAD: SHRI BHUPESH GUPTA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is fact that in one of the statement made in Chandigarh, recently, the Prime Minister warned the wholesale wheat traders that Government might use "alternative means" to procure wheat; and

(b) whether such alternative means were adopted following the Prime Minister's warning, and, if so, what are the details thereof and the results achieved therefrom? THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE) : (a) and (b). The new wheat policy has generally helped in improving the availability and reducing prices in the deficit States. The inter-State price disparity has also been brought down. The procurement of wheat hai, however, been below expectation. Government have already made it clear that the food policy should be subjected to review so that appropriate steps could be taken to attain the policy objectives.

ग्रलीगढ़ मुस्लिम विश्वविद्यालय के उपकूलपति

1418. श्री प्रकाश वीर शास्त्री ः क्या शिला,

समाज कल्याण तथा संस्कृति मंत्री यह बताने की कृपा करेंगे कि:

(क) ग्रलीगढ़ मुस्लिम विख्वविद्यालय के उप-कूलपति की नियुक्ति कब तक की जाएगी;

(ख) क्या यह सच है कि इस विम्वविद्यालय में उपकुलपति के ग्रभाव में संस्था में भारी ग्रव्यवस्था फैली हुई है और विद्यार्थियों के प्रवेश तथा संस्था के प्रबन्ध पर भी उसका कृप्रभाव पड रहा है; और

(ग) यदि हां, तो उपकुलपति की नियुक्ति के मार्ग में महय बाधाएं कौन कौन सी रही है?

•j-[Vice-Chancellor of the Aligarh Muslim University

1418. SHRI PRAKASH VIR SHASTRI: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to stale:

(a) by when the Vice-Chancellor of the Aligarh Muslim University will be appointed;

(b) whether it is a fact that in the absence of Vice-Chancellor in the University, gross mismanagement is prevailing in the institution which as adversely affecting admission of students and management of the institution; and

(c) if so, what have been the main hurdles in the way of appointing the Vice-Chancellor?] शिक्षा, 'समाज कल्याण धौर संस्कृति मन्त्रो (प्रो • एस • नुरल हसन): (क) ग्रलीगढ़ मुस्लिम विध्व-विद्यालय के कानूनों के कानून-2 के ग्रनुसार एक समिति का गठन किया गया है जो उपकुलपति के पद पर नियुक्ति के लिए नामों की तालिका पर कुला-ध्यक्ष के विचारार्थ सिफारिश करेगी।

(ख) विश्वविद्यालय के कार्यों में किसी प्रकार की ग्रव्यवस्था के बारे में सरकार को कोई जान-कारी नहीं है। उपकुलपति के पद के लिए रिक्त ही जाने पर उक्त पद के कर्त्तव्यों के पालन किए जाने के लिए कानन में व्यवस्था है।

(ग) प्रश्न नहीं उठता।

[[THE MINISTER OF EDUCATION. SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) In accordance with Statute 2 of the Statutes of the Aligarh Muslim University, a Committee has been constituted to recommend, for the consideration of the Visitor, a panel of names for appointment to the post of Vice-Chancellor.

(b) Government are not aware of any mismanagement of the affairs of the University. The Statutes provide for the duties of the Vice-Chancellor being performed when the office falls vacant.

(c) Does not arise.]

Purchase of Bulk Carriers

1419. SHRI NIREN GHOSH : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) how many bulk carriers have been ordered for purchase:

(b) what is their tonnage;

(c) whether it is a fact that Vishakhapatnam, Madras, and Haldia cannot ,.i present handle more than 100,000 tonne carriers;

(d) If so, the reasoa* for purchasing so many carriers above one lakh tonnes;

t[] English translation.